IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-623(PB)/2017

IN THE MATTER OF:

Technology Development Board

.... APPLICANT / PETITIONER

Vs

Logic Eastern India Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

Mr. B. B. Sawhney, Sr. Advocate with

Mr. Lakshay Sawhney, Shashank Mishra, advocates

and Mr. Akshay Lal (Asst. Law Officer TDB)

ORDER

Learned counsel for petitioner is present. Learned counsel for the corporate debtor is also present and represents that reply has been duly filed and copy of the same had also been made available to the petitioner. As per the request made by the learned senior counsel for the petitioner to allow rectification of mistake crept in relation to part 4 of the application at page 12 of the application wherein the particular of the debt has been wrongly stated. The matter is adjourned by a week for suitably rectifying the said mistake.

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Deepak Kumar 05.02.2018 At the request of the learned senior counsel the rectified application alongwith a copy of rejoinder, if any, filed shall be made available to the counsel for Respondent. The petitioner is also permitted to file the rejoinder to the reply.

Post the matter on 26^{th} February 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(VARADHARAJAN) MEMBER (JUDICIAL)